GOVERNMENT OF INDIA CHEMICALS AND FERTILIZERS LOK SABHA

UNSTARRED QUESTION NO:4373 ANSWERED ON:22.04.2010 CRITERIA FOR SUPPLY OF FERTILIZERS Pakkirappa Shri S.

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether there is any criteria for supply of fertilizers to all the States of the Country during Kharif and Rabi seasons; and
- (b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

- (a) to (b): The criteria for supply of fertilizer to all the states of the country during harif and Rabi seasons is to ensure that the availability of fertilizers is adequate to meet the requirement as assessed by Department of Agriculture & Cooperation (DAC), Government of India. With the aim of ensuring availability of fertilizer vis-Ã -vis requirement through out the country, Department of Fertilizer is taking various policy initiatives, some of which are:
- (i) Each state in consultation with the fertilizer suppliers is required to prepare a monthly supply plan district-wise within overall availability at state level for ensuring availability of fertilizers in all parts of the state;
- (ii) The supply of fertilizers by manufacturers/suppliers is being monitored through a web- based Fertilizer Monitoring System which is able to track production, imports, dispatch, arrival and sales up to the district level;
- (iii) The state governments have been advised (i) that the State Institutional agencies will coordinate with manufacturers and importers of fertilizers for streamlining the supplies (ii) to review the railway rake points in their states and take up the issues with the Railways for improvements, if any, required to ensure availability of fertilizers in every nook and corner of the State.
- (iv) The Government has introduced a Nutrient Based Subsidy Policy in respect of Phosphatic & Potassic fertilizers w.e.f. 1.4.2010, which has replaced the outgoing Concession Scheme for P & K fertilizers. Under the NBS, State Governments have to play more proactive role to co-ordinate with the manufacturers/importers to tie up supplies of fertilizers as per the requirement of states.
- (v) Under the NBS, 20% of the decontrolled fertilizers produced/imported in India will now be in the movement control under the Essential Commodities Act 1955(ECA). Department of Fertilizers will regulate the movement of these fertilizers to bridge the supplies in under-served areas. The State governments should accordingly put in place administrative and monitoring mechanism to take advantage of the same. The supply plan would continue to be monitored as at present.
- (vi) Manufacturers of customized fertilizers and mixture fertilizers will be eligible to source subsidized fertilizers from the manufacturers/importers after their receipt in the districts as inputs for manufacturing customized fertilizers and mixture fertilizer for agricultural purpose under NBS. There would be no separate subsidy on sale of customized fertilizers and mixture fertilizers. To encourage soil and crop based usage of such fertilizers, the State governments need to facilitate the same